GOVERNMENT OF INDIA MINISTRY OF FOOD PROCESSING INDUSTRIES LOK SABHA

UNSTARRED QUESTION No. 707ANSWERED ON 04TH DECEMBER 2025

BAN ON FOOD PRODUCTS

707. DR. M K VISHNU PRASAD:

Will the Minister of **Food Processing Industries** be pleased to state:

- (a) the list of food products that are banned in other countries but imported, produced and sold in India
- (b) the reason for banning such food products;
- (c) the steps taken by the Government to monitor and ban the sale of such food products;
- (d) whether the Government is aware that children are prone to buy such food products affecting their growth and mental ability and if so, the details thereof and the measures taken by the Government in this regard; and
- (e) the details of highly harmful preservatives and artificial colouring agents that are banned in the country?

ANSWER

THE MINISTER OF STATE FOR FOOD PROCESSING INDUSTRIES (SHRI RAVNEET SINGH)

As per input received from FSSAI under Ministry of Health and family welfare;

(a) to (e) Imported food in India is monitored through a process involving document scrutiny, visual inspection, sampling and testing at Customs Points of Entry, to check whether the products meet the safety and quality standards under Food Safety Acts, Rules and Regulations to ensure availability of safe and wholesome food for human consumption including children. However, the list of food products that are banned in other countries are not available with FSSAI.

The additives permitted for use in various food products are prescribed in the Appendix A of Food Safety and Standards (Food Products Standards and Food Additives) Regulation, 2011. Additives are permitted for use on the basis of risk assessments carried out by the Scientific Panel on Food Additives, Flavourings and Processing Aids. No negative list of food additives (except flavouring agents) is available.
